

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923 New Delhi**

Ref: Docket No.:036//2013

Date: 14.6.2013

To,

Executive Director (Commercial),  
NTPC Ltd, NTPC Bhawan,  
Core-7, Scope Complex, 7,  
Institutional area, Lodhi Road,  
New Delhi-110003

Sir,

Subject: **Docket No.:036//2013 in Petition No. 225/2009: Approval of tariff of Singrauli STPS (2000 MW) for the period 1.4.2009 to 31.3.2014 after Truing up exercise.**

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With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by **28.6.2013**:

1. The Justification for the following claim under Change-in Law for the years 2009-10, 2010-11 & 2011-12 shall be submitted with supporting documentary evidence:
  - (i) The generator Transformer (stage-II) amounting to ₹2079.01 lakh in the year 2009-10.
  - (ii) GT 21 kV bus-duct amounting to ₹44.42 lakh in the year 2010-11 and ₹46.19 lakh in the year 2011-12
  - (iii) The details of actual additional capital expenditure incurred for the period from 2009-10 to 2011-12 duly audited and certified by the statutory auditors in terms of provision 6(3) of the Tariff Regulation, 2009.
  - (iv) Certificate to the effect that all the assets of the gross block as admitted by the Commission as on 31.3.2009 are in service. If any asset has been taken out, the details of the asset such as the date of put to use and the date of taken out from service and the depreciation recovered shall be submitted.
2. Further action in this matter will be taken on receipt of the above information / clarification.

Yours faithfully,

Sd/-  
(B. Sreekumar)  
Deputy Chief (Law)